

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP-290/2018 in
OA-3820/2016

New Delhi, this the 07th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. R.C. Srivastava, aged 59 years,
s/o Sh. B.L. Srivastava,
working as Chief Law Assistant,
Northern Railway, Baroda House, New Delhi,
R/o 11/153, Vasundhara,
Ghaziabad-201012(UP).
2. Madan Moha, aged 59 years,
s/o Sh. Hari Chand,
working as Chief Law Assistant,
Chief Claim Office, NDCR Building,
New Delhi, R/o House No. 3220,
School Street Paharganj, New Delhi-55 ... Petitioners

Versus

1. Sh. R.K. Kulshreshta,
General Manager, Northern Railway,
Baroda House, New Delhi.
2. Sh. Angraj Mohan,
Chief Personal Officer,
Northern Railway, Baroda House, New Delhi.
3. Smt. Lily Pandeya
Director Establishment (Gaz. Cadre),
Railway Board, Rail Bhawan, New Delhi. Respondents
(through Sh. S.M. Arif)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

When this matter is taken up for hearing, learned counsel for the respondents while submitting a notice/order dated 28.08.2018 and 14.08.2018

submits that they have fully complied with the orders of this Tribunal and prays for dismissal of the CP.

2. In the circumstances, and in view of substantial compliance of the order of the Tribunal, the CP is closed. Notices issued to the alleged contemnors are discharged.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

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